

**CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW**

**Original Application No.207/2011  
This the 27<sup>th</sup> Day of May 2011**

**Hon'ble Mr. Justice Alok Kumar Singh, Member (J)**

Smt. Gudda Devi aged about 34 years W/o Late Ram Pratap Yadav  
R/o 578/42-A, Gram Gauri Bazar, Sarojininagar, Lucknow.

...Applicant.

**By Advocate: Sri Amit Verma holding brief for Sri A. Moin.**

**Versus.**

Union of India through

1. Secretary, Ministry of Information & Broadcasting, New Delhi.
2. Prasar Bharti Broadcasting Corporation of India, All India Radio, New Delhi through its Chief Executive Officer.
3. Station Director, Prasar Bharti Broadcasting Corporation of India Akashwani, Vidhan Sabha Marg, Lucknow.

.... Respondents.

**By Advocate: Sri R. Mishra.**

**ORDER (Dictated in open Court)**

**By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)**

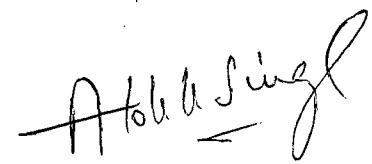
Sri Amit Verma holding brief for Sri A. Moin, learned counsel for applicant says that delay condonation application is not required to be filed for which he had sought time earlier.

2. Heard the learned counsel for the parties and perused the material on record. This O.A. has been filed for directing the respondents to appoint the applicant on compassionate grounds on any suitable post within the specified time.

3. It is said that the applicant's husband died on 30.07.2007. Thereafter, the applicant was directed to submit the details in the

proforma specified by the respondents. She filed it on 08.05.2008 (Annexure-A-3). Her case was directed to be put up before the Screening Committee by means of order dated 16.05.2008. But since then nothing has been done. It is becoming difficult to pull on with the meager family pension having 5 School going children of which two daughters are of marriageable age. Lastly, the applicant has submitted a detailed representation dated 26.07.2010 to the Respondent No.3 for redressal of her grievance. But till date no orders whatsoever has been passed. Hence this OA.

4. The learned counsel for other side has nothing to say substantial in this regard.
5. In the conspectus of the above, it would meet the ends of justice if the Respondent No.3 is directed to dispose of the pending representation of the applicant dated 26.07.2010 (Annexure-A-1) by means of a speaking order within a stipulated period.
6. In view of the above, this OA is finally disposed of with a direction to the Respondent No.3 to dispose of the representation dated 26.07.2010 within a period of three months from the date a certified copy of this order alongwith readable copy of the aforesaid copy of representation dated 26.07.2010 are furnished to the Respondent No.3. No order as to costs.



(Justice Alok Kumar Singh)  
Member (J)